

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 494 of 1994

Wednesday, this the 15th day of February, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. C Padmavathy,
LDC (Casual),
Head Quarters,
Southern Naval Command,
Cochin. .. Applicant

By Advocate M/s Varghese Myloth and CK Pavithran

Vs.

1. Union of India represented by
the Secretary to Government,
Ministry of Defence,
Government of India, New Delhi.
2. Flag Officer Commanding-in-Chief,
Southern Naval Command, Naval Base,
Cochin-682 004. .. Respondents

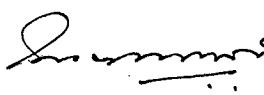
By Advocate Mr. TR Ramachandran Nair

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant a female casual employee under respondents, claims maternity leave by reason of A-5. Pleadings on facts necessary to adjudicate on the questions raised, are not before us. Learned Counsel for applicant sought leave, and well advisedly too, to withdraw the application with freedom to move the competent authority in the first instance and seek redressal. With freedom to do so, we grant leave and dismiss the application as withdrawn. We express appreciation of the help rendered by Mr. PC Sebastian who appeared as Amicus Curiae and assisted the Tribunal. No costs.

Dated the 15th February, 1995


SP BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures

1. Annexure-A5: True copy of the order No.G.I.Dept. of
Per & Trg. O.M.No.51016/2/90 Estt(C)
dt.10.3.93 of the Ist respondent .